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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

RA 72/2000 in OA 1029/99

DATE OF ORDER : 8.9.2000

Between :-

M.Balaji

...Petitioner/Applicant

And

1. Chief Executive,  
Nuclear Fuel Complex,  
ECIL Post, Hyderabad - 62.
2. The Chief Administrative Officer,  
Nuclear Fuel Complex,  
Department of Atomic Energy,  
Government of India, ECIL Post,  
Hyderabad - 500 062.
3. The Administrative Officer,  
Nuclear Fuel Complex,  
Administration R-11,  
ECIL Post, Hyderabad - 62.

...Respondents/Respondents

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Counsel for the Applicant : Shri V.Venkateswara Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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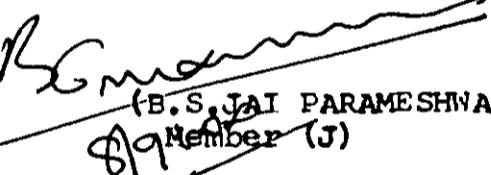
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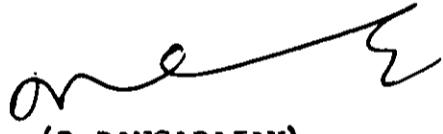
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri V.Venkateshwar Rao, learned counsel for the applicant and Sri B.N.Sarma, learned standing counsel for the Respondents.

2. This R.A. is filed raising the new point in regard to abolition of Scientific Asst.'A' and hence the applicant wants to be treated as Scientific Asst.'B' with effect from 5-8-1995. This point has not been raised in the O.A. Hence no fresh point cannot be considered in Review Application. The applicant is at liberty to initiate such proceedings which are available to him under the law if he is so advised. Review Application is dismissed accordingly. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)

  
(R. RANGARAJAN)  
Member (A)

Dated: 8th September, 2000  
Dictated in Open Court.

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